

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
STARRED QUESTION NO. 57
TO BE ANSWERED ON THE 3RD FEBRUARY, 2026

COMPENSATION TO FARMERS FOR LAND POOLING

*57. SHRI P V MIDHUN REDDY:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि और किसान कल्याण मंत्री be pleased to state:

- (a) the benchmarks or best practices prescribed by the Central Government for land pooling and fair compensation in large urban or capital region projects;
- (b) whether any assessment or review has been undertaken by the Centre or its institutions regarding land pooling outcomes and farmer grievances in the Amaravati region, if so, the details thereof;
- (c) the measures recommended by central agricultural bodies to safeguard farm incomes and livelihoods during large-scale land conversion projects; and
- (d) the support, if any, extended by the Centre to farming communities affected by capital-related land expansion projects?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE
कृषि एवं किसान कल्याण मंत्री (SHRI SHIVRAJ SINGH CHOUHAN)

- (a) to (d): A statement is laid on the Table of the house.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 57 REGARDING “COMPENSATION TO FARMERS FOR LAND POOLING” FOR REPLY ON 3RD FEBRUARY, 2026.

(a): As per 12th Schedule of the Constitution of India, urban planning including town planning is the function of Urban Local Bodies (ULBs)/ Urban Development Authorities. Government of India supplements the efforts of the States through schematic interventions/ advisories. Ministry of Housing and Urban Affairs has issued Urban and Regional Development Plans Formulation and Implementation (URDPFI) Guidelines, 2014 wherein land pooling/ land readjustment/ development schemes are indicated as enabling tools for planned urban expansion, to be adopted/adapted by States/Union Territories UTs as per local laws and context.

(b): Land pooling for the Amaravati region is being implemented by the Government of Andhra Pradesh/concerned State authorities. No assessment/review on land pooling outcomes and farmer grievances in Amaravati has been undertaken by the central Government.

(c): The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCLARR Act, 2013) provides a comprehensive legal framework for land acquisition by the Government, ensuring fair compensation to landowners, transparency in the acquisition process, and mandatory provisions for rehabilitation and resettlement of affected families. The Act mandates Social Impact Assessment, consent of affected families, enhanced compensation linked to market value, and safeguards to protect the livelihood and interests of landowners and other affected persons.

(d): Support to farming communities affected by capital-related land expansion projects include financial compensation, rehabilitation packages & grants.
